

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 12 JAN 1989

APPLICATION NO.

969 & 1026

/87(F)

W.P. NO.

Applicant(s)

Shri M. Wellington
To

1. Shri M. Wellington
9-A, Railway Quarters
Benson Town
Bangalore - 560 046

2. Shri K.N. Chandra Shekher
Advocate
Reddy Buildings
35/1, 1st Main Road
Gandhinagar
Bangalore - 560 009

3. The General Manager
Southern Railway
Park Town
Madras - 600 003

4. The Divisional Railway Manager
Southern Railway
Bangalore Division
Bangalore - 560 023

Respondent(s)

V/s The General Manager, Southern Railway, Madras
& 3 Ors

5. The Divisional Personnel Officer
Southern Railway
Bangalore Division
Bangalore - 560 023

6. The Executive Engineer
Special Works Branch
Southern Railway
Bangalore Division
Bangalore - 560 023

7. Shri M. Srerangaiah
Railway Advocate
3, S.P. Building, 10th Cross
Cubbonpet Main Road
Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 5-1-89

Encl : As above

DEPUTY REGISTRAR
(JUDICIAL)

O/C

4/2/1989
13-1-89

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 5TH DAY OF JANUARY, 1998

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri P. Srinivasan, Member (A)

APPLICATION NOS. 969 & 1026/87

Shri M. Wellington,
aged 46 years,
S/o late Shri Murugesh,
residing at No.9-A
Railway Quarters,
Benson Town,
Bangalore-560 046.

.... Common
Applicant.

(Shri K.N. Chandrashekhar, Advocate)

v.

1. The General Manager,
Southern Railway,
Madras-3.
2. The Divl. Railway Manager,
Southern Railway,
Bangalore Division,
Bangalore.
3. The Divl. Personnel Officer,
Southern Railway,
Bangalore Division,
Bangalore.
4. The Executive Engineer,
Special Works Branch,
Southern Railway,
Bangalore Division,
Bangalore.

.... Respondents.

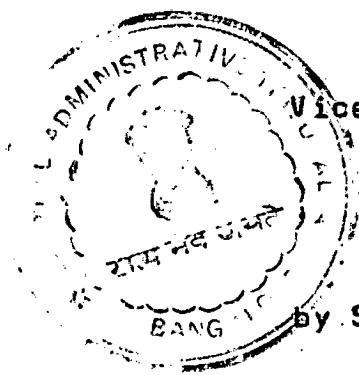
(Shri M. Sreerangaiah, Advocate)

These applications having come up for hearing to-day,
Vice-Chairman made the following:

O R D E R

Applicant by Shri K.N. Chandrasekhar. Respondents
by Shri M. Sreerangaiah.

2. In these applications made under Section 19 of
the Administrative Tribunals Act, 1985 ('Act'), the



applicant has challenged the 2 reversion orders made against him, the first one on 25.7.1985 (Annexure-H) and the second one on 23.7.1987 (Annexure-Q) on diverse grounds.

3. In justification of the reversion orders, the respondents have filed their reply and have produced their records.

4. We heard these cases at length, when the hearing of these cases were practically concluded, Shri Chandra-sekhar files a Memo praying for permission to withdraw these applications with liberty reserved to agitate the matters after the Supreme Court renders its decision on the methodology of reservations available to members of Scheduled Castes and Scheduled Tribes in certain appeals pending before it against the judgment of Allahabad High Court. We consider it proper to grant the prayer of the applicant. We, accordingly, dismiss these applications as withdrawn by the applicant for the reasons stated in his Memo filed today before us. But in the circumstances of the cases, we direct the parties to bear their own costs.

Sd/-

VICE-CHAIRMAN

TRUE COPY

Mr/Mrs.

Sd/-

MEMBER (A)

R. Venkatesh
DEPUTY REGISTRAR (JD)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE